

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
2nd Floor, Bahumali Bhavan, Nr. Girdhar Nagar Bridge, Asarwa, Ahmedabad-380004

Defect Diary No. : 10194 of 2023

[Arising out of the OIA/OIO NO. – KCH-EXCUS-000-COM-32-2022-23 dated 23.11.2022, passed by
Commissioner of Central Excise, Customs and Service Tax – KUTCH-GANDHIDHAM]

MAHAVEER SINGH SISODIYA

Appellants

Vs.

C.C.E. & S.T.-KUTCH-GANDHIDHAM

Respondents

Appearance:

None for the appellant

Shri Prakash Kumar Singh, Superintendent (AR)- for Revenue

CORAM:

Hon'ble Mr Ramesh Nair, Member (Judicial)

Hon'ble Mr C.L.Mahar, Member (Technical)

Date of hearing/decision : 12/07/2023

ORDER

Per Ramesh Nair:

The appellant was issued with notice regarding defects in their appeal which are as under:-

(a) Undertaking (in quadruplicate) as per Circular No. 01(05) Circular CESTAT/2017 dated 27.02.2017 not submitted, and

(b) Vakalatnama not properly executed, i.e. Name/Signature/ Designator/ Authority/Stamp of the person executing the Vakalatnama is required and Name/Signature/Address of pleader is also required.

(c) Court fee of Rs.10 stamp required to be affixed.

2. When the matter was called out none appeared on behalf of the appellant however, in the interest of justice, one last chance is given for removal of above defects. List on **16 August, 2023.**

(Ramesh Nair)
Member (Judicial)

(C.L.Mahar)
Member (Technical)